

[Shri Shama Bhushan]

report and (b) reasons for not laying the Hindi version simultaneously. [Placed in Library. See No. LT-1848/78].

(3) (i) A copy of the Sixty-first Report of the Law Commission on certain problems connected with powers of the States to levy a tax on the sale of goods and with the Central Sales Tax Act, 1956.

(ii) A statement (Hindi and English versions) (a) showing reasons for delay in laying the above report and (b) reasons for not laying the Hindi version simultaneously. [Placed in Library. See No. LT-1847/78].

(4) (i) A copy of the Sixty-second Report (Hindi and English versions) of the Law Commission on the Workmen's Compensation Act, 1923.

(ii) A statement (Hindi and English versions) showing reasons for delay in laying the above Report. [Placed in Library. See No. LT-1848/78].

(5) (i) A copy of the Sixty-fifth Report of the Law Commission on Recognition of Foreign Divorces.

(ii) A statement (Hindi and English versions) (a) showing reasons for delay in laying the above report and (b) reasons for not laying the Hindi version simultaneously. [Placed in Library. See No. LT-1849/78].

(6) (i) A copy of the Sixty-sixth Report of the Law Commission on Married Women's Property Act, 1874.

(ii) A statement (Hindi and English versions) (a) showing reasons for delay in laying the above report and (b) reasons for not laying the Hindi version simultaneously. [Placed in Library. See No. LT-1850/78].

(7) (i) A copy of the Sixty-eighth Report (Hindi and English versions) of the Law Commission on the Powers of Attorney Act, 1882.

(ii) A statement (Hindi and English versions) showing reasons for delay in laying the above Report. [Placed in Library. See No. LT-1851/78].

SHRI HARI VISHNU KAMATH (Hoshangabad): During the hulla-baloo, I am afraid, the sequence has been lost. After adoption of the suspension motion, you please direct that the adjournment motion will be taken up tomorrow.

MR. SPEAKER: I have already said it. It will be taken up tomorrow at 4 p.m.

DETAILED DEMANDS FOR GRANTS, 1978-79 OF THE MINISTRY OF COMMERCE, CIVIL SUPPLIES AND COOPERATION

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND CIVIL SUPPLIES AND COOPERATION (SHRI KRISHNA KUMAR GOYAL): On behalf of Shri Mohan Dharia, I beg to lay on the Table a copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Commerce, Civil Supplies and Cooperation for 1978-79. [Placed in Library. See No. LT-1852/78].

REVIEWS AND ANNUAL REPORTS OF FERTILIZER CORPORATION OF INDIA, NEW DELHI AND MADRAS FERTILIZERS LTD., MANALI, MADRAS FOR 1976-77.

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM, AND CHEMICALS AND FERTILIZERS (SHRI JANESHWAR MISHRA): I beg to lay on the Table a copy each of the following papers (Hindi and English versions) under

sub-section (1) of section 619 A of the Companies Act, 1956:—

(1) (i) Review by the Government on the working of the Fertilizer Corporation of India Limited, New Delhi, for the year 1976-77.

(ii) Annual Report of the Fertilizer Corporation of India Limited, New Delhi, for the year 1976-77 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT-1852/78].

(2) (i) Review by the Government on the working of the Madras Fertilizers Limited, Manali, Madras, for the year 1976-77.

(ii) Annual Report of the Madras Fertilizers Limited, Manali Madras, for the year 1976-77 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT-1854/78].

12.30 hrs.

RE. BUSINESS OF THE HOUSE

THE MINISTRY OF PARLIAMENTARY AFFAIRS AND LABOUR (SHRI RAVINDRA VARMA): With your permission, I would appeal to the House to agree to dispense with the lunch recess to-day to get through the financial business.

MR. SPEAKER: I think the hon. members agree to it.

SEVERAL HON. MEMBERS: Yes.

MR. SPEAKER: The lunch interval may be dispensed with.

SHRI NATHU SINGH (Dausa): There is a point of order.

MR. SPEAKER: What is the point of order?

श्री नाथू सिंह : मेरा पॉइंट ऑर्डर यह है कि दिल्ली में जो चक्रवात आया था, उस पर मैंने 10 बजे से पहले कालिग

एटेंशन नोटिस दिया था। कालिग एटेंशन नोटिस के लिए कम से कम पांच सदस्यों के नाम आ सकते हैं, लेकिन इस में केवल चार सदस्यों के नाम दिये गये हैं। मेरा तात्पर्य यह है कि जब मैंने कल 10 बजे से पहले यह नोटिस दिया था, तो इस में मेरा नाम भी आना चाहिए था।

MR. SPEAKER: Why do you not find it out from the office? What has happened is that the names of five members have been taken by ballot. One Member later on withdrew. He was going out. That is why four came in. The original notice by Shri Mathur was also there.

श्री नाथू सिंह : उन के स्थान पर मेरा नाम जोड़ दिया जाये।

MR. SPEAKER: No, they cannot. For that another ballot will be necessary. I think we cannot do that.

श्री नाथू सिंह : जब उन्होंने कल नोटिस दिया था कि वह नहीं आ रहे हैं, तो इस में मेरा नाम जोड़ दिया जाता।

MR. SPEAKER: It was put in the ballot. Other five names came. Your name did not come. Out of five one withdrew.

श्री नाथू सिंह : अगर वह नहीं आये, तो नेक्स्ट मेम्बर का नाम इस में जोड़ दिया जाये।

SHRI DINEN BHATTACHARYA (Serampore): He was to go out of station. That is why he withdrew. Naturally, he is a fit man.

MR. SPEAKER: No, no, there are a large number of others also. Mr. Nathu Singh, there is no point of order. Please sit down.

SHRI HARI VISHNU KAMATH (Hoshangabad): If he was number six, let him become number five now.

MR. SPEAKER: No, no, he is not number six.

SHRI HARI VISHNU KAMATH: That is all right.